

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 201/MP/2019**

Subject : Petition seeking payment of differential tariff of Rs.1.685 Per Unit for the Period from January 2011 to May 2014.

Petitioner : Weizmann Ltd.

Respondents : Andhra Pradesh Power Coordination Committee and Ors.

Date of Hearing : 27.8.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Dipali Sheth, Advocate, Weizmann Ltd.

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for direction to the Respondents to pay the differential tariff of Rs.1.685 per unit for the period from January 2011 to May 2014 payable to the Petitioner in pursuance of the Tariff Order, 2014 issued by the APERC along with interest @ 14% p.a till all the payments are made. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 20.9.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 4.10.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**